## Annexure

Name of the corpoarte debtor: Consolidated Lavasa Corpoartion Limited

Date of commencemnet of CIRP 30 th August 2018

List of Creditors as on 21st July 2025

List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)

SI.No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any,
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% voting share in CoC , if applicable					
1	Axis Bank Limited	14-09-2018	7,59,34,77,645.00	4,77,87,585.00	Financial Claim		-	- No	0.08%			7,54,13,06,738.00	43,83,322.00	
2	Bennett Coleman & Company Limited	17-01-2019	31,55,36,186.00	23,42,86,186.00	Financial Claim		-	No	0.41%			8,12,50,000.00		-
3	Hindustan Construction Company	14-09-2018	1,88,91,88,124.00	1,85,05,29,795.58	Financial Claim			- Yes	-			3,86,58,328.42		
4	HCC Real Estate Limited	21-09-2018	2,56,99,47,845.00	2,56,99,47,845.00				- Yes	-			-		The transaction with respect to which this claim has been field by HCC Real estate Limited has been reported as a potential extortionate credit transaction in terms of Section 5 of the Inschemp, and Bankrupto; Code, 2016 (Code) in the transaction review audit conducted in terms of the relevant provisions of the Code. Accordingly, the amount of claims pertaining to such transactions (amounting IMR 97 46.9277. and be subject to the outcome of the application field by the Tribunal reporting such transactions and seeking necessary directions.
		01-01-2019	33,70,408.00	33,70,408.00	Financial Claim			Yes	-			-		
6		26-09-2018 Total	99,20,571.00 12,38,14,40,779		Financial Claim		-	- Yes	0.49%		1	99,20,571.00 7,67,11,35,637	43,83,322	

Note: vide an order dated February 26, 2020, Hon'ble NCLT directed the consolidation of the corporate insolvency resolution process ("CIRP") of Lavasa Corporation Limited ("LCL") and its 100% subsidiary Companies viz. Warasgaon Assets Maintenance Limited ("WAML") and Deave Convention Center Limited ("DCL"), all of which were already undergoing insolvency resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution professional" or "PP). Further, vide orders dated May 13, 2021, published on May 22, 2021, the Hon'ble NCLT directed the consolidation of CIRP of 2 additional subsidiaries, Dasve Retail Limited ("DRL") and Warasgaon Power Supply Limited ("WPSL") with the aforementioned ongoing Consolidated CIRP of Canadidated CIRP of Canad